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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 1013 OF 2005.

ALLAHABAD THIS THE 4TH DAY OF JUNE 2007.

Hon'ble Mr. Justice Khem Karan, V.C.
Hon'ble Mr. P.K. Chatterji, A.M

Binod Kumar Singh, son of T.B Singh, WTM, Gr. III under Divisional & Telecom Engineer (Mini-Microwave), E.C. Rly. Mughalsarai, Resident of Quarter No.506, Central Colony, Mughalsarai, Chandauli, U.P

.....Applicant.

(By Advocates: Sri K.C. Vishwakarma/Sri Sushil Kumar)

Versus.

1. Union of India through General Manager East Central Railway, At & P.O. Hazipur, Bihar.
2. The Chief Signal & Telecom Engineer, Eastern Railway 17, Fairlee Palace, Subhas Road, Calcutta, West Bengal.
3. The Divisional Railway Manager, East Central Railway, Mughalsarai.
4. The Sr. Divisional Personnel Officer, E.C. Railway, Mughalsarai.

.....Respondents

(BY Advocate: Sri A.K. Pandey)

ORDER

By Justice Khem Karan, V.C.

Shri K.C. Vishwakarma has stated that this O.A. may be disposed of with a direction to the respondent NO. 4 to consider and dispose of representation dated 15.3.2004 (Annexure A-9).

2. It appears that the applicant is challenging the seniority list dated 23.2.2004 wherein his position has not correctly been shown. Sri Vishwakarma has stated that it was in the context of this impugned seniority list that the objections were invited vide letter dated 23.2.2004 (Annexure A-7) and in compliance of this, he had given objection followed by reminders. It transpires from perusal of letter dated 23.2.2004 that seniority list dated 23.2.2004 is provisional. Letter dated 23.2.04 says that in case, any person has any objection against the seniority list, he may file the objection within 4

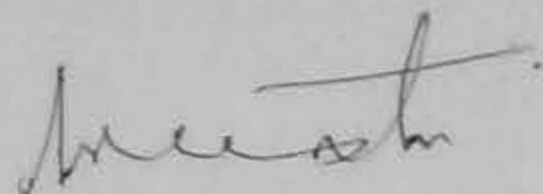
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2.

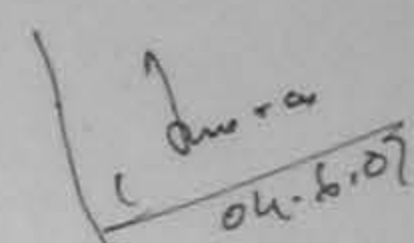
months and in case, it is not done, list would be given final shape. We think, the O.A. can be finally disposed of as requested by Sri K.C. Vishwakarma.

3. So, the O.A. is finally disposed of with a direction to the respondent NO.4 to consider and decide the representation/objection dated 15.3.2004 (Annexure A-9) of the applicant in accordance with relevant Rules, within a period of three months from the date a certified copy of this order is produced before him.

No order as to costs.



Member-A



04.6.07

Vice-Chairman.

Manish/-